

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2926
ANSWERED ON:27.08.2013
COMMISSION ON FAKE ENCOUNTERS
Das Gupta Shri Gurudas;Lingam Shri P.

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government is aware of the findings of the Commission headed by Justice N. Santosh Hegde appointed by the Supreme Court that seven killings in six instances in Manipur were the consequences of fake encounters;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether the National Human Rights Commission has also demanded thorough investigation of all incidents of encounters in the State in view of the findings of the said commission; and
- (d) if so, the details thereof and the reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) & (b): In the context of the Public Interest Litigation (PIL) viz. WP(Crl) No. 129 of 2012 filed in Supreme Court alleging extra judicial killings in Manipur by the State Police and Security Forces during the past, the Supreme Court vide its order dated 4.1.2013 constituted a three-member Commission headed by Justice N. Santosh Hegde to probe the six cases of alleged fake encounters in Manipur. The Commission has submitted its report to the Supreme Court on 1.4.2013. As per observation dated 8.4.2013 appearing on the Supreme Court's website, the Commission has found that in all the six cases examined by it, the killings amounted to fake encounter. The Commission's report has not yet been made public by the Apex Court. The matter is sub-judice.
- (c): The National Human Rights Commission, as a routine, directs the State Governments to conduct enquiries on all complaints of fake encounters. But, it has not demanded any investigation in view of th findings of the Justice Hegde Commission.
- (d): Do not arise in view of (c) above.